

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 133/2013-Customs (N.T.)

New Delhi,
dated the 30th December, 2013

G.S.R.....(E).- In exercise of the powers conferred by clause (a) of section 81 of the Customs Act, 1962, the Central Board of Excise and Customs hereby makes the following regulations to amend the Customs Baggage Declaration Regulations, 2013, namely:-

1. Short title.- These regulations may be called the Customs Baggage Declaration (Amendment) Regulations, 2013.

2. In regulation 2 of the Customs Baggage Declaration Regulations, 2013, for the figures, letters and word "*1st January, 2014*", the figures, letters and word "*1st March, 2014*" shall be substituted.

[F. No. 520/13/2013-Cus.VI]

(S.C. Ganger)
Under Secretary to the Government of India

Note:- The principal notification No. 90/2013-Customs (N.T.) dated the 29th August, 2013 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R. 584(E), dated the 29th August, 2013.